



ITEM NO.36

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23605/2026

[Arising out of impugned final judgment and order dated 09-02-2026 in CRA No. 3260/1985 passed by the High Court of Judicature at Allahabad]

VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 120238/2026 - EXEMPTION FROM FILING O.T.

IA No. 120237/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

IA No. 120259/2026 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 08-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv. (through VC)  
Mr. Zoheb Hossein, Adv.  
Mr. Naman Joshi, Adv.  
Mr. Guneet Sidhu, Adv.  
Mr. Verdaan Jain, Adv.  
Mr. Yusuf Tariq, Adv.  
Mr. Mehul Pant, Adv.  
Mr. Jasmeet Singh, AOR

For Respondent(s) Mr. Yasharth Kant, AOR  
Mr. Amol Chitravanshi, Adv.  
Ms. Sonal Kushwah, Adv.  
Ms. Prerna Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Mr. Siddhartha Dave, learned senior counsel appearing for the petitioner submits that the incident

occurred on 04.11.1983 i.e. about 43 years back, and that all throughout the petitioner was on bail, except for three months as under trial.

2. Issue notice to the respondent.

3. Mr. Yasharth Kant, learned counsel appearing on advance notice on behalf of respondent-State accepts notice.

4. Formal issuance of notice is waived.

5. Let record of the trial Court be summoned.

6. List the matter after the trial Court record is received.

7. Digitized copy of the trial Court record be supplied to learned counsel for the parties, at their request.

8. In the meanwhile, petitioner shall be released on bail in connection with FIR No. 251 dated 04.11.1983 registered at Police Station Beconganj, District Kanpur for the offence punishable under Section 302 of Indian Penal Code, 1860 on such terms and conditions as may be imposed by the Trial Court.

(MINI)  
COURT MASTER (SH)

(AKSHAY KUMAR BHORIA)  
COURT MASTER (NSH)